Rs. 265.81 lakhs, Rs. 585.79 lakhs and Rs. 317.27 lakhs, respectively. This amount is over and above the *ex-gratia* paid by the Railways as immediate relief to the victims after the accidents.

(d) Does not arise.

Criteria for selection of implementing agency for MPLADS work

- 620. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:
- (a) the criteria of selecting implementing agency under MPLADS at the village level;
- (b) whether uniform policy is maintained for all MPs or there is different criteria for different MPs;
- (c) usually 5 per cent security is cut from the bill of work, if it is done departmentally who is taking that 5 per cent security after the work is completed; and
 - (d) whether it is refunded to the MPLADS account?

THE MINISTER OF STATE IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SRIKANT JENA): (a) As per the MPLADS guidelines, the Panchayati Raj Institutions will preferably be the Implementing Agencies in the Rural Areas. The District Authority may also choose either Government Department/Agency or reputed Non-Governmental Organization (NGO) who are capable of implementing the works satisfactorily as Implementing Agencies. For purpose of execution of works through Government Departments, District Authority can engage Public Health Engineering, Rural Housing, Housing Boards, Electricity Boards, and Urban Development Authorities etc., as Implementing Agencies.

- (b) The guidelines are required to be followed uniformly for all MPs.
- (c) and (d) The MPLADS guidelines provide that State procedures are to be followed.

PAPERS LAID ON THE TABLE

SHRI K.N. BALAGOPAL (Kerala): Sir, there should not be any FDI in retail sector...(Interruptions)...

DR. T.N. SEEMA (Kerala): Sir, we oppose FDI in retail sector...(Interruptions)...

SHRI S.S. AHLUWALIA (Jharkhand): Sir,...(Interruptions)...

MR. DEPUTY CHAIRMAN: Let the Papers be laid first...(Interruptions)...